

**RAJASTHAN HIGH COURT, JODHPUR**

**ORDER**

No.CONF./HC./COMMITTEE/2014/12

Date : 16.08.2014

In view of suggestions given by the Bar Council of India and in pursuance of directions given by Hon'ble Supreme Court in Writ Petition (Civil) No.132/1998 Harish Uppal V/s U.O.I. and Anr., Hon'ble the Chief Justice has been pleased to constitute Grievance Redressal Committees as follows :-

1. **FOR RAJASTHAN HIGH COURT AT JODHPUR :**

Hon'ble Mr. Justice Govind Mathur  
Hon'ble Mr. Justice G.K. Vyas  
Hon'ble Mr. Justice Sandeep Mehta  
Chairman, Bar Council of Rajasthan, Jodhpur  
President, Rajasthan High Court Advocates Association, Jodhpur  
President, Rajasthan High Court Lawyers Association, Jodhpur  
Advocate General, Rajasthan  
Member, Bar Council of India from the State.

2. **FOR RAJASTHAN HIGH COURT BENCH AT JAIPUR :**

Hon'ble Mr. Justice Mohammad Rafiq  
Hon'ble Mr. Justice Raghuvendra S. Rathore  
Hon'ble Mr. Justice M.N. Bhandari  
Chairman, Bar Council of Rajasthan, Jodhpur  
President, Rajasthan High Court Bar Association, Jaipur  
Advocate General, Rajasthan  
Member, Bar Council of India from the State

BY ORDER

  
16/8/14  
REGISTRAR GENERAL